

connection with the Newspapers and Publications Limited; and

(b) what is Government reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The reply referred to by the Hon'ble Member related to a petition filed by Shri Dwarka Nath Jha under Section 186 of the Companies Act, 1956, pending before the Company Law Board Bench, Eastern Region Calcutta. The said petition which was to be heard on 12-3-1982 now stands adjourned to 30-3-1982 by the Company Law Board Bench, as in the meanwhile an application dated 18-2-1982 has been filed by Ms. Newspapers and Publications Limited, praying for stay of all proceedings in relation to the aforesaid petition.

To the best of the knowledge of the Department of Company Affairs, no case relating to M/s. Newspapers and Publications Limited, to which Department of Company Affairs is a party is pending in the High Court.

(b) Does not arise in view of (a) above.

Tatas entering fertilizer field

5944. SHRI B. V. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Tatas are planning to enter fertilizer field in a big way;

(b) if so, whether Tata Chemicals has decided to promote a new company 'Tata Fertilizers Ltd.' to undertake Rs. 100 crore project to be located at Jamnagar district of Gujarat.

(c) if so, whether the Tata Chemicals had mooted proposal of a giant fertiliser complex at Mithapur some ten years ago;

(d) whether they have stated that if the project had fructified, the country

would have now saved Rs. 100 crore in foreign exchange on imports of fertilisers;

(e) if so, whether the Tata Fertilisers Ltd. has already been set up; and

(f) if so, when it will start production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) M/s. Tata Chemicals Limited have made an application on behalf of M/s. Tata Fertilizers Limited for the grant of an Industrial Licence for the setting up of a Phosphatic Fertilizers Plant in the Jamnagar District of Gujarat. The company has also shown interest in setting up a gas based Ammonia/Urea complex in Uttar Pradesh and a Naphtha based Ammonia/Urea complex in Punjab.

(b) to (f). A new company under the name "Tata Fertilizers Limited" has been set up as a 100 percent subsidiary of M/s. Tata Chemicals Limited. The Industrial Licence application for setting up a Phosphatic Fertilizers Plant in Gujarat is being processed for a decision alongwith other such proposals.

(c) A proposal was received in 1967 from M/s. Tata Chemicals Ltd. for setting up a large sized Fertilizer-chemicals Complex at Mithapur, Gujarat.

(d) There is no such information with the Government.

Assistance to Orissa for mini hydel plants

5945. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether his Ministry has taken decision to assist Government of Orissa in its efforts to set up mini hydel plants in the State;

(b) if so, the total number of mini hydel plants proposed to be set up in Orissa;

(c) the estimated cost of these mini hydel plants proposed to be set up;

(d) the amount proposed to be given as assistance to implement the setting up of these mini hydel plants; and

(e) the details about the power going to be generated from the proposed mini hydel plants of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (e). Government attach great importance to the development of mini hydel power. This is an activity that would have to be undertaken by the respective States in which the potential exists and mini hydel scheme costing less than Rs. 1 crore do not require statutory clear-

ance from the Central Electricity Authority. However, Ministry of Energy have offered to make available to the States including Orissa, the technical assistance that may be required by them in this regard. Also the State authorities have been advised to ensure that provisions are made for generating power by utilising waters released from Dams/Canals being built for irrigation purposes.

In this connection, feasibility reports of two mini hydel schemes have been received from the Government of Orissa in the Central Electricity Authority. Details of these schemes are given in the statement enclosed. These schemes would be taken up for implementation after their techno-economic feasibility is established by Central Electricity Authority and the schemes are included in the Plan by the Planning Commission.

STATEMENT

Name of the Scheme	Installed Capacity (MW)	Estimated Cost (Rs. crore)	Annual Energy Generation (Gwh)	Present Status
1. Pottera Smlal HE Project	1x1.5	5.57	43.6	Project report has been examined in the Central Elec. Authority and Central Water Commission and comments sent to the Project authorities. Replies to these comments are awaited.
2. Low Head Generation Scheme on Barguh Canal.	2x4.5	3.32	43.9	Projects report received in Jan. 1982, is currently under examination in the Central Electricity Authority and Central Water Commission.

Representations regarding abolition of customs duty on newsprint

5946. SHRI SATYAGOPAL MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether he has received any representations from the Indian and Eastern Newspapers Society and other

newspaper managements protesting against the imposition of customs duty on newsprint;

(b) if so, the reaction of Government thereto and whether Government have taken any steps for the abolition of customs duty on newsprint;

(c) if so, the details thereof; and